

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 226/1993

DATE OF DECISION: 6.8.93

T.P. Madhusoodanan .. Applicant

Mr. Pa Vasavan Pillai .. Advocate for applicant

Versus

1. The Comptroller and Auditor General of, India, 10 Bahadur Shah Zafar Marg, New Delhi-110002.

2. The Accountant General (A&E) Kerala, Thiruvananthapuram.39.

3. The Accountant General (Audit) Kerala, Thiruvananthapuram-39.

4. P.Jolly Cyriac, Clerk-Typist, Office of the Accountant General, (Audit), Thiruvananthapuram.

5. Babu G.Vettukkattu, Clerk.

6. Cecil Fernando, Clerk. .. Respondents

Mr. S.Krishnamoorthy, ACGSC ... Advocate for respondents 1 to 3.

Mr. KRB Kaimal .. Advocate for respondents 5&6.

CORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman

JUDGMENT

Applicant who is working in the Accounts and Entitlement Wing under the Accountant General (A&E) Kerala, Thiruvananthapuram seeks a direction to transfer him to the Audit Wing under the Accountant General (Audit), Thiruvananthapuram. The latter was not willing to take him on transfer.

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2. I do not think that it is for this Tribunal to order transfers. If applicant has a case that Annexure-I order issued by the Comptroller and Auditor General of India has not been correctly read by the Accountant General (Audit), Kerala he may file a representation before the Comptroller and Auditor General of India (first respondent). In that event, first respondent shall consider the matter as sympathetically as possible, at once consistent with the Rules, and pass appropriate orders on the representation within two months of the date of receipt of the representation.
3. Application is disposed of with the above directions. No costs.

Dated the 6th August, 1993.

Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure-I .. Circular No.N/80/1991-
No.191.N.III/53-89/Zone-6
Vol.I dated 6.2.1991, from
the C&AG of India.